

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:-29 APR 1994

APPLICATION NUMBER: 742 of 1994.

APPLICANTS:

Sri.S.S.Dali v/s. Supdt.of Post Offices, Bagalkot and Others.  
To.

RESPONDENTS:

1. Sri.S.K.Mohiyuddin, Advocate, No.11, Jeevan Buildings,  
Kumarapark East, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 15-04-1994.

Issued on  
29/4/94

Br.

of  
/c

*S. Shaukat*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL : BANGALORE BENCH

APPLICATION NO. 742/1994

DATED THIS THE FIFTEENTH DAY OF APRIL, 1994.

MR. Justice P.K. Shyamsundar, Vice Chairman

MR. T.V. Ramanan, Member (A)

Shri S.S. Dali  
S/o. Sri Shivalingappa  
Ex. B.P.M. Kadampura B.O.  
Badami Taluk, Bijapur District.

.... Applicant

(By Shri S.K. Mohiyuddin, Advocate)

Vs.

1. Superintendent of Post Offices,  
Bagalkot.
2. Director of Postal Services  
N.K. Region, Dharwad.
3. Post Master General  
N.K. Region, Dharwad.

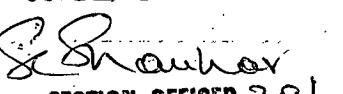
.... Respondents

ORDER

(Mr. P.K. Shyamsundar, Vice Chairman)

There is an inordinate delay in filing this application. We do not think it proper to entertain this belated application despite the endeavour made by the applicant's counsel. We are told that the delay is because the applicant was on a long pilgrimage. We cannot accept that as a reason for condoning the delay. We are not satisfied with the ground raised for condoning the delay. We, therefore, see no reason for condoning the delay and consequently dismiss this application as barred by time.

TRUE COPY

  
T.V. RAMANAN  
SECTION OFFICER 29/4  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

Sd/-  
(T.V. RAMANAN)  
MEMBER (A)

Sd/-  
(P.K. SHYAMSUNDAR)  
VICE CHAIRMAN